



भारतीय दिवाला और शोधन अक्षमता बोर्ड
Insolvency and Bankruptcy Board of India



THE INSTITUTE OF
Company Secretaries of India

भारतीय कम्पनी सचिव संस्थान

IN PURSUIT OF PROFESSIONAL EXCELLENCE
Statutory body under an Act of Parliament
(Under the jurisdiction of Ministry of Corporate Affairs)



CENTRE FOR TRAINING & RESEARCH IN CORPORATE REGULATIONS
(CTRCR)

Online One week Capacity Development Workshop

On

Insolvency Laws (with specific focus on Insolvency and Bankruptcy Code, 2016)

From 5th April – 11th April 2021

ABOUT THE PROGRAMME:

Objective .- This one week capacity development programme on the Insolvency Laws has been designed by MNLU (in collaboration with the IBBI, ICSI, ICSI IIP and ICSI-WIRC) with a solemn objective to introduce the students and professionals (and those interested in this area of study) with the current insolvency and bankruptcy law regime in India. In addition, a comparative analysis with the Insolvency laws in UK and USA respectively and the contemporary challenges shall be included so as to provide a holistic view of the subject. The workshop shall be delivered using Socratic Method, and emphasis would be laid on decided case laws.

Programme Outcome.- At the end of the programme, the participants would:

- Know Corporate Insolvency Resolution Procedure (CIRP) and Liquidation process;
- Know the role of Insolvency Professionals (IPs) and Information Utilities (IUs);
- Know the working of Insolvency and Bankruptcy Board of India (IBBI), NCLT and NCLAT; &
- Get the study material in a crystallised format;
- **Get a certificate of participation**

Who should attend:

- Law Students and Law Professors;
- Students of Economics;
- Commerce/ Management students
- Professionals connected with Banking sector and Securities market;
- Practising Advocates, Company Secretaries, Chartered Accountants;
- Anyone interested to know the insolvency regime in India & few other jurisdiction

Duration of Programme: 32 hrs**Mode of Delivery:** Virtual (Online classes)**Resource Persons:**

- IBBI Officials;
- Insolvency Professionals
- Company Secretaries, Lawyers and Chartered Accountants;
- NLU Faculties.

REGISTRATION**Fees**

CATEGORY	REGISTRATION FEES
Under Graduate Students	Rs 5000 + (18% GST)
Others	Rs. 7000/- + (18% GST)

Payment Link

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*After making payment write a mail to kiran@mnlumumbai.edu.in giving transaction details (Amount remitted, Date of Payment, mode of payment/Bank Name & Payee Name) , scanned student ID card (as a proof).

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CONVENER

Dr. Kiran Rai,

Head of Under Graduate Department

&

Convener, Centre for Training and Research in Corporate Regulations (CTRCR)

MNLU Mumbai

Tentative PROGRAMME SCHEDULE

5 -11 April 2021

Day 1	Theme	Resource Person
10:30 A.M. – 12.00 P.M.	INAUGURATION	<ul style="list-style-type: none"> • Dr. Anuradha Guru, Executive Director, IBBI (Chief Guest) • Prof. (Dr.) Dilip Ukey, VC, MNLU Mumbai • CS Nagendra D Rao, President, ICSI • CS Pawan G Chandak, Chairman , ICSI-WIRC
12:05 P.M. – 2:05 P.M.	Need for the Code: Objectives and Economic Impact	Dr. Shubhashis Gangopadhyay , Dean, Indian School of Public Policy.
2:00 P.M. – 3:00 P.M.	LUNCH BREAK	
3:00 P.M.- 5:00 P.M.	Important provisions of the Code and Regulations (Admission, Powers and duties of IP etc.)	Ms. Anagha Anasingaraju , Insolvency Professional
Day 2		
10:15 A.M. – 11:45 A.M.	Liquidation Process (Liquidation Estate and Waterfall mechanism, Timelines, Compliances)	Mr. Savan Godiawala , IP, Delloitte India
11:45 A.M. – 12:30 P.M.	TEA BREAK	
12:30 P.M. – 1:45 P.M.	Moratorium Period	Mr. Raghav Pandey , Asst. Professor, MNLU Mumbai
1:45 P.M. – 4:00 P.M.	LUNCH BREAK	
4:00 P.M. – 6:00 P.M.	Process of CIRP (Claims, COC, PUF, Timelines and compliances)	Mr. Sumant Batra , Advocate & Senior International Consultant, IMF & World Bank Group
Day 3		
10:15 A.M. – 11:45 A.M.	Debt Recovery and Securitization (Interface of IBC with other laws: Companies Act, SARFAESI Act, RERA, Consumer Protection Act, MSME Act etc.) With relevant case laws	Mr. Ashish Makhija , Advocate and IP.
11:45 A.M. – 12:15 P.M.	TEA BREAK	
12:15 P.M. – 1:45 P.M.	Debt Recovery and Securitization (Interface of IBC with other laws: Companies Act, SARFAESI Act, RERA, Consumer Protection Act, MSME Act etc.) With relevant case laws	Mr. Ashish Makhija , Advocate and IP.
1:45 P.M. – 2:30 P.M.	LUNCH BREAK	
2:30 P.M. – 4:00 P.M.	Intermediaries and their role in IBC-2016 (IPA, IP and IU- Disciplinary Mechanism and relevant orders)	Mr. K. R. Saji Kumar , Joint Secretary, Ministry of Law & Justice (former Executive Director, IBBI).
4:00 P.M.-4:30 P.M.	TEA BREAK	

4:30 P.M. – 5:30 P.M.	Intermediaries and their role in IBC-2016 (IPA, IP and IU-Disciplinary Mechanism and relevant orders)	Mr. K.R. Saji Kumar , Joint Secretary, Ministry of Law & Justice (former Executive Director, IBBI).
Day 4		
10:15 A.M. – 11:45 A.M.	Bankruptcy for Individuals and Partnership Firms under IBC	Mr. Sanjiv Ahuja , Insolvency Professional
11:45 A.M. – 12:15 P.M.	TEA BREAK	
12:15 P.M. – 1:45 P.M.	Bankruptcy for Individuals and Partnership Firms under IBC With relevant case laws	Mr. Sanjiv Ahuja , Insolvency Professional
1:45 P.M. – 2:30 P.M.	LUNCH BREAK	
2:30 P.M. – 4:00 P.M.	Law relating to personal Guarantors of Corporate Debtors With relevant case laws	Ms. Megha Mittal , Associate, Vinod Kothari & Company
4:00 P.M.-4:30 P.M.	TEA BREAK	
4:30 P.M. – 5:30 P.M.	Law relating to personal Guarantors of Corporate Debtors With relevant case laws	Ms. Megha Mittal , Associate, Vinod Kothari & Company
Day 5		
10:15 A.M. – 11:45 A.M.	Role and powers of IBBI	Mr. Rajesh Kumar Gupta , CGM, IBBI
11:45 A.M. – 12:15 P.M.	TEA BREAK	
12:15 P.M. – 1:45 P.M.	Role and powers of IBBI	Mr. Rajesh Kumar Gupta , CGM, IBBI
1:45 P.M. – 2:30 P.M.	LUNCH BREAK	
2:30 P.M. – 4:00 P.M.	Role of NCLT, NCLAT	Chief Justice (Rtd.) MM Kumar , Former President, NCLT (New Delhi)
4:00 P.M.-4:30 P.M.	TEA BREAK	
4:30 P.M. – 5:30 P.M.	Applications To Be Filed, Court Proceedings, Including landmark judgments on questions of law	Mr. Sujoy Datta , Senior Associate, Vaish Associates.
Day 6		
10:15 A.M. – 11:45 P.M.	Insolvency Regime in USA	Dr. Risham Garg , Associate Professor, MNLU Mumbai.
11:45 A.M. – 12:15 P.M.	TEA BREAK	
12:15 P.M. – 1:45 P.M.	Cross Border Insolvency in USA	Dr. Kiran Rai , Associate Professor, MNLU Mumbai.
1:45 P.M. - 2:30 P.M.	LUNCH BREAK	
2:30 P.M. – 4:00 P.M.	Insolvency Regime in UK	Mr. David Kerr , Kerr Consulting, UK
4:00 P.M.-4:30 P.M.	TEA BREAK	
4:30 P.M. – 5:30 P.M.	Insolvency Regime in UK	Mr. David Kerr , Kerr Consulting, UK
